

IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

FIFTH DAY THE TWENTIETH DAY OF FEBRUARY  
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

..: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 139/87

BETWEEN:-

A. Narasimha Murty

.....APPLICANTS.

AND

- 1) The Superintendent of Post office  
Amaravati Division, Anantapur.
- 2) The sub-Divisional Inspector (P)  
Tadipatri, Anantapur Dist.
- 3) Post Master General,  
General Post office, Hyderabad
- 4) B. Narayana Reddy,  
ED. sub-post master, Yerraguntlapalli,  
Tadipatri, Anantapur Dist.

.....RESPONDENTS.

Application under Section 19 of the Administrative Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to issue directions to the 1st respondent herein to appoint the applicant to the post of ED-Sub-post master, Yerraguntlapalli, Tadipatri Taluk, Anantapur Dist, since the applicant is put in about 3 years service in the same post.

O.A.139/87

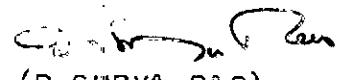
Counsel for applicant :  
Mr. A. Bhaskarachari

Counsel for Respondents:  
Mr. Jagannadha Rao, CGSC

Heard the Learned Counsel for Applicant and also Mr. Parameswara Rao, Learned Counsel on behalf of Mr. Jagannadha Rao, CGSC.

The applicant claims that he is entitled to appointment to the post of Extra Departmental Sub Post Master, Yerraguntapalli, Tadipathri Taluk, Anantapur District on the ground that he has put in three years of temporary service in the said post. Admittedly, applications were called for for filling up the post on regular basis and all candidates including the applicant were considered. The only grounds on which the applicant claims that the fourth respondent <sup>should</sup> ~~could not~~ be given the appointment ~~is~~ <sup>are</sup> that he is over-aged, since he is over 32 years, and no interviews were held before the selection was made. The Rules pertaining to Extra-Departmental Employees of the P&T Department do not prescribe any age limit nor does <sup>any</sup> ~~any~~ the candidates ~~are~~ required to be interviewed before the selection is made. The applicant has not been able to satisfy us ~~any~~ that there are any grounds for admitting this application. The application is accordingly dismissed. No costs.

(B.N.JAYASIMHA)  
Vice-Chairman

  
(D.SURYA RAO)  
Member

20th Feb., 1987.

RSR\*